

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
**( Appellate Jurisdiction )**

**Appeal No.82 of 2012**

**Dated : 14<sup>th</sup> August, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**BSES Rajdhani Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission  
& Ors. ..Respondent(s)**

**Counsel for the Appellant(s): Mr. Amit Kapur,**  
**Mr. Vishal Anand**  
**Ms. Deepeika Kalia**

**Counsel for the Respondent(s): Mr. Manu Seshadri for R-1**  
**Mr. S.B. Upadhyay, Sr. Advocate,**  
**Mr. Pawan Upadhyay and**  
**Mr. Param Kr. Mishra for R-4**  
**Mr. M.G. Ramachandran,**  
**Ms. Swapna Seshadri for NTPC**

**Appeal No.90 of 2012**

**BSES Yamuna Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Amit Kapur,  
Mr. Vishal Anand  
Ms. Deepeika Kalia**

**Counsel for the Respondent(s): Mr. Manu Seshadri for R-1  
Mr. S.B. Upadhyay, Sr. Advocate,  
Mr. Pawan Upadhyay and  
Mr. Param Kr. Mishra for R-4  
Mr. M.G. Ramachandran,  
Ms. Swapna Seshadri for NTPC**

**ORDER**

The learned counsel for the Respondents have finished their arguments.

Mr. Amit Kapur, the learned counsel for the Appellant seeks some time to make rejoinder submissions.

Post the matter for further hearing on **05.09.2012.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/vs

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**